

17, 18

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 81/2017 in T.P No. 96/58-59,397-398/NCLT/AHM/2016 (New)
C.P. No. 42/58-59,397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

Name of the Company:

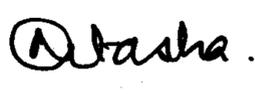
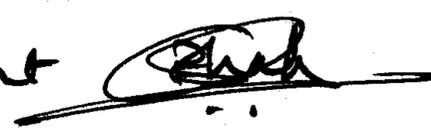
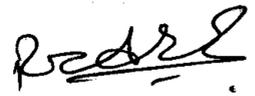
Peter Leonidas & Anr.

V/s

Soma Tech Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 58-59 (2013) and Section 397-398 of
the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ATHAR AMAAN HAVA	^{JSA} ADVOCATE	PETITIONER	
2.	Navin Pahwa	Thakkar & Pahwa, Adv.	Respondent No. 1	
3	Rushabh Shah	Advocate	Respondent No. 3 & 4	
④	Rohan Shah	Advocate	Respondent No. 2	

ORDER

Learned Advocate Mr. Athar Amaan Hava i/b J Sagar Associates present for Petitioner. Learned Advocate Mr. Navin Pahwa present for Respondent no. 1. Learned Advocate Mr. Rohan Shah present for Respondent no. 2. Learned Advocate Mr. Rushabh Shah present for Respondent no. 3 and 4. None present for Respondent no. 5.

Original petitioner filed application to implead third party.

Petitioner is directed to serve notice to proposed party and original Respondents and file proof of service. Respondents and proposed party shall file their replies within two weeks after the service of notice.

List the matter on 12.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of April, 2017.